

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A. NO. 724 of 1992. 38

Between

Dated: 7-7-1993;

K. Rama Rao

Applicant

And

1. The Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
2. The Director, Directorate of Rice Research, Rajendranagar, Hyd.

... Respondents

Counsel for the Applicant : Sri. Y. Suryanarayana

Counsel for the Respondents : Sri. G. Parmeswara Rao, For Dept.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman

Hon'ble Mr. P. T. Thiruvengadam, Administrative Member

(Orders as per Hon'ble Mr. Justice V. Neeladri Rao, V.C.)

Mr. Naveen Rao representing Mr. Y. Suryanarayana for the applicant submitted that this OA is not pressed as the Government had granted the relief-prayed for in pursuance of the judgement of the Supreme Court. Accordingly, this O.A. is dismissed. No costs.

38
Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-801.
2. The Director, Directorate of Rice Research, Rajendranagar, Hyd.
3. One copy to Sri. Y. Suryanarayana, advocate, 40 MIGH Housing Bld Colony, Mehdipatnam, Hyd-28.
4. One copy to Sri. G. Parmeswara, SC for Dept., CAT, Hyd.
5. One spare copy.

Rsm/-

*Stalit
regd*

OA-724/92

IN

C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 7/7/1993

ORDER/JUDGMENT: 4

M.L. / P.A. / C.A. No.

O.A. No. 724/92

T.A. No. _____

(W.P. _____)

Admitted and Interim directions issued

Allowed

Disposed of with directions

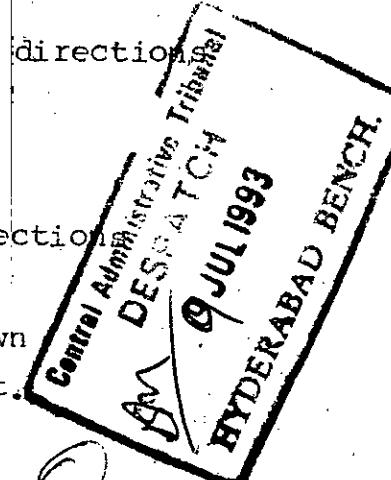
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.



pvm

ON SPARE COPY

9/8/93